

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
14.10.98.	<p>This matter was disposed of at the stage of admission on 26.5.98 with a direction to the Departmental authorities to consider the candidature of the applicant for the post of EDBPM Tamdei BO in case he applies in proper form with all required documents within the time fixed for filing of the application. In this MA copy of which has been served on the learned Addl. Standing Counsel Shri SC Samantray, the petitioner has stated that pursuant to the direction, the petitioner has filed an application with all the required documents on 25.8.98 and his prayer is for a direction to the Departmental Authorities to finalise the process of selection within a period of time to be fixed by the Tribunal. We are not aware if the applicant has filed an application within the period of last date fixed for filing of the application. In any case, if the process of selection is taken <del>pixx</del> up, the Departmental Authorities are directed to complete and finalise the same within a period of sixty days from the date of receipt of a copy of this order. We make it clear that we are not making any comments with regard to the merits of the candidature of the applicant</p>	<p>Received copy of the order dt. 26.5.98 M.T. 28/10/98</p>	<p>A copy of the order No- dt-26.5.98 sent to all respects by Regd. Post.</p>

The same  
copy of the  
order may also  
be given to  
Mr. S. C. Samantray, A.S.C.  
etc.

29/10/98  
M.T.  
29.05.98  
S.O

MA-539/98 for  
appropriate  
orders.

copy of MA-539/98  
has been served.

Dispose matter

Path  
13/10/98  
B. S. S.

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		<p>The Departmental Authorities are directed to strictly follow the rules and instructions of the Department and choose the best person in accordance with rules among the candidates in the selection. MA is accordingly disposed of. Hand over a copy of this order to learned counsels for both sides.</p> <p>S. Jay vice-Chairman Member (Judicial)</p>	<p>A copy of the order dt 14-8-98 may be given to the counsels for both sides.</p> <p><u>Patra</u> 15/10/98. Mumbai</p> <p>15-10-98. SPO</p> <p>Received copy.</p> <p>16/10/98.</p> <p>Received copy in summarily use 28/10/98.</p>